12.39 hrs.

PETITION RE: SCHEME FOR MODEL FARMS FOR SCIENTIFIC AGRICULTURE

Shri Sivamurthi Swami (Koppal): I beg to present a petition signed by a petitioner regarding the scheme for model farms for scientific agriculture.

12.39¼ hrs.

RE: POINT OF ORDER

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, एक निवेदन सुन लीजिये । मेरा एक व्यवस्था का प्रश्न है (**व्यवधान**)

श्री रामसेवक यादव (बाराबंकी) : उपाध्यक्ष महोदय, मैं आप के निर्णय के विरोध में सदन का त्याग करता हूं ।

(Shri Ram Sewak Yadav then left the House)

श्री मधु लिमये : नियम 105 के अन्तर्गत मेरा पायंट आफ़ आर्डर है ।

उपाध्यक्ष महोदय : कोई पायंट आफ़ आर्डर नही है । एक काम खत्म हो चुका है और दूसरा ले लिया गया है । इस समय क्या पायंट आफ़ आर्डर उठ सकता है ?

श्री बागड़ी (हिसार) : उपाध्यक्ष महोदय, . . . (**व्यवधान**)

श्री मधु लिमये : राष्ट्रपति को इज्जत मिले और प्रधान मंत्री को सत्ता । दोनों को मिलावट करना बहुत बुरी बात है । प्रधान मंत्री सत्ता भी चाहती हैं और इज्जत भी चाहती हैं । अगर वह सत्ता चाहती हैं, तो वह प्रधान मंत्री रहें और अगर वह इज्जत चाहती हैं, तो वह राष्ट्रपति हो जायें । मैं विरोधस्वरूप सदन का त्याग करता हूं ।

(Shri Madhu Limaye then left the House)

डा० राम मनोहर लोहिया (फर्रुखाबाद): खुश हो जाओ । तबला बजाओ और नचवाओ ।

श्री किशन पटनायक (सम्बलपुर) : उपाध्यक्ष महोदय, आप ने इस बदतमीजी को अनुशासित नहीं किया और उस को चलने दिया । आप ने प्रधान मंत्री जी के बाहुल्य और बदतमीजी को अनुशासित नहीं किया इस के विरोध में मैं सदन-त्याग करता हू ।

(Shri Kishen Pattnayak then left the House)

श्री बागड़ी : उपाध्यक्ष महोदय, . . .

उपाध्यक्ष महोदय : माननीय सदस्य बैठ जायें या बाहर चले जायें ।

श्री बागड़ी : आप मेरा अर्ज सुन लीजिये ।

Mr. Deputy-Speaker: I have not called you. You cannot speak anything. Order, order. You are obstructing the proceedings of the House. It will not be recorded.

(Interruptions). **

Shri U. M. Trivedi (Mandsaur): There was a calling attention notice given regarding some shooting by a policeman.

Mr. Deputy-Speaker: You will receive intimation.

Shri U. M. Trivedi: But I have not received any intimation. This is a very serious matter. Another news is pubdlished in the newspapers about the kiling of a man. There is no intimation as to what has happened to the calling attention.

Shri Hem Barua (Gauhati): About the Panipat incident, I submitted a

---

**Not recorded.

call attention notice about the burning of three persons alive . . . (*Interruptions*).

Shri Kapur Singh (Ludhiana): Even those of us who have some respect for the dignity of this House are entitled to a word in between . . . (*Interruptions*).

Mr. Deputy-Speaker: It is a matter entirely for the Punjab Government and the matter has been discussed in the Punjab Assembly yesterday. The Centre has nothing to do with that. I disallowed that.

Shri Tyagi (Dehra Dun): Call attention or no call attention, may I say that the whole House is upset and a statement is called for from the government. It is not an ordinary matter.

Mr. Deputy-Speaker: I have disallowed that. One motion has been kept pending and as soon as information is received by the Minister it will be taken up . . . (*Interruptions.*) If anybody is dissatisfied, he can please come to me and discuss it with me.

श्री जगदेव सिंह सिद्धान्ती (झज्जर) : पंजाब में कोई शासन नहीं रह गया है ।

श्री शिव नारायण (बांसी) : तीन आदमी जिन्दा जला दिये गये और कांग्रेस के आदमी जलाये गये हैं ।

श्री रामेश्वरानन्द (करनाल) : उपाध्यक्ष महोदय, आप मेरी बात सुन लीजिये । वह मेरा चुनाव क्षेत्र है ।

श्री हुकम चन्द कछवाय (देवास) : आप नहीं सुनेंगे तो कौन सुनेगा, बार-बार आप बोलने से रोक रहे हैं ।

Shri H. N. Mukerjee (Calcutta Central): It is part of the repercussions to a certain decision of the central government. That is why the House is so agitated over this question. Three Congressmen of long standing are reported to have been burnt alive. We want some kind of a statement from the government. We do not want to embarrass the government; we want some kind of detail in regard to the factual position. It is the result of the central government decision and that is why this demand . . . (*Interruptions*).

Shri Tyagi: It is for the Government to make a statement here; it is a slur on the whole party . . .

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayan Sinha): Sir, in the first place, we do not know what is happening even here.... (*Interruptions.*)

श्री बागड़ी : मेरी बात सुन लीजिये, मेरे साथ ज्यादती कर रहे हैं । मेरा काम रोको प्रस्ताव था, पहले मेरी बात सुन लें, उसके बाद वह जवाब दें ।

उपाध्यक्ष महोदय : आप बैठ जाइये ।

श्री बागड़ी : आप मेरे साथ ज्यादती कर रहे हैं । जब तक वह मेरी बात नहीं सुनेंगे तब तक जवाब क्या देंगे ।

श्री रामेश्वरानन्द : आप मेरी बात सुनिये, यह घटना मेरे क्षेत्र की है ।

श्री हुकम चन्द कछवाय : बाबाजी के क्षेत्र में यह घटना घटी है, उनकी बात पहले सुन लीजिये ।

Shri Kapur Singh: I am one of the Movers of the adjournment motion and I have a right to make a submission.

Mr. Deputy-Speaker: Can Swamiji go on like this? I have told the House that the matter has been discussed on the floor of the Punjab Assembly and the Punjab government is seized of the matter. It is a matter of law and order . . . (*Interruptions.*)

Shri Satya Narayan Sinha: For the last five minutes I do not know what

[Shri Satya Narayan Sinha]

is happening. I have been trying to say something for the last five minutes but we cannot follow what is happening. We must understand what is going on and what one is saying about these matters.

श्री रामेश्वरानन्द : वहां जान और माल की सुरक्षा नहीं है ।

श्री सत्य नारायण सिन्हा : आप बैठिये न, भाई ।

श्री जगदेव सिंह सिद्धान्ती : आप पहले हमारी सुन लें, तभी तो आप कुछ कहेंगे ।

श्री सत्य नारायण सिन्हा : हम सुन चुके हैं आपकी बात को ।

श्री जगदेव सिंह सिद्धान्ती : कहां सुन चुके हैं । आप कोई अन्तर्यामी या परमात्मा नहीं हैं, अन्तर को बात जानने वाले कहां से बन गये, पहले हमारी बात सुनिये ।

श्री बागड़ी : पहले दिन भी ऐसा सवाल उठा था, उस दिन आप ने सब को मौका दिया और सब की बात सुनी थी, अगर आप हमारी बात नहीं सुनेंगे तो उनकी बात कैसे सुनेंगे ।

Shri Satya Narayan Sinha: So far as this call attention notice is concerned we are all very shocked and grieved at what has happened. I think the government must make some statement and it will make some statement about what has happened tomorrow or at time fixed by you.... (*Interruptions.*) It will be today at 4.30 or 5.00 P.M.

श्री बागड़ी : मेरे लिये आप इजाजत नहीं दे रहे हैं । मैंने इस के लिये काम रोको प्रस्ताव दिया है, मेरी बात को सुने बिना आप ने यह कह दिया कि यह मामला प्रान्तीय सरकार का है । यह प्रान्तीय सरकार का मामला नहीं है । यह केन्द्रीय सरकार की जिम्मेदारी है । इस तरह से आदमियों को जलाना, यह कानूनी बात है ।

श्री रामेश्वरानन्द : मैं यह निवेदन करना चाहता हूं कि पानीपत मेरा चुनाव क्षेत्र है ।

उपाध्यक्ष महोदय : इस के लिये गवर्नमेंट का स्टेटमेन्ट आ रहा है ।

He is making a statement at 4.30 today. Please sit down now.

12.49 hrs.

ORISSA LEGISLATIVE ASSEMBLY (EXTENSION OF DURATION) BILL*

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): Sir, I beg to move for leave to introduce a Bill to provide for the extension of the duration of the present Legislative Assembly of the State of Orissa.

Mr. Deputy-Speaker: Motion moved:

"That leave be granted to introduce a Bill to provide for the extension of the duration of the present Legislative Assembly of the State of Orissa."

Shri S. M. Banerjee (Kanpur): Sir, I rise to oppose this Bill even at the introduction stage. I would draw your attention to article 172(1) of the Constitution. Will you ask the House to become orderly?

Mr. Deputy-Speaker: Order, order. Let there be silence. He may proceed.

---

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 17-3-66.